

उद्योग मंत्रालय में राज्य मंत्री (शुभमोदी प्रामा भवती) : (क) से (ग). यद्यपि सरकार की नीति स्पष्टनीय रूप से मिलने वाले प्राकृतिक साधनों जैसे खनिज, वन संपदा, अन्य वस्तुएं जैसे भ्रवस्थापना संबंधी सुविधाओं का उपयोग करते हुए उद्योगों को प्रोत्साहित करने की है, तो भी स्थान की उपयुक्तता तथा आर्थिक जीव्यता को भी ध्यान में रखना पड़ेगा। अतः प्रत्येक प्रस्ताव पर गृणावगुणों के आधार पर तो विचार किया जाता है। सभी बातों पर ध्यान दिये बिना हिमाचल प्रदेश, पंजाब, हरियाणा तथा राजस्थान सहित खनिज तथा वनसम्पदा पर आधारित उद्योगों की स्थापना करने के लिये कोई विशिष्ट योजना नहीं बनाई जा सकती है।

Setting up of Hydro-electric Plants in Arunachal Pradesh.

430. SHRI O. P. TYAGI: Will the Minister of ENERGY be pleased to state:

(a) whether Arunachal Government have submitted schemes for setting up hydro-electric plants in the State for generation of electricity;

(b) whether Central Government have not yet accorded their approval to these schemes;

(c) if so, the reasons therefor; and

(d) whether Government propose to give their approval at an early date?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir.

(b) to (d). The micro-hydel scheme proposals sent to the Central Electricity Authority, by the Arunachal Pradesh Administration have been examined and clarifications considered necessary have been requested for by the Central Electricity Authority from the Administration. These are awaited. The proposals could be processed further on receipt of the required clarifications.

Grant of pension to freedom fighters from Balasore District.

431. SHRI JENA BAIKACH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons in the district of Balasore, Orissa are getting freedom fighters pension from the Centre;

(b) the number of persons whose pension has been suspended and on what grounds; and

(c) the number of applications still to be disposed of by the Centre and since how long they have been pending with the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) 356.

(b) Pension in ten cases of Balasore District, Orissa, has been suspended on the basis of reports that it had been obtained by furnishing false documentary evidence, and in two cases on the basis of reports that the annual income of the beneficiaries exceeded the prescribed limit.

(c) No application is pending initial scrutiny with the Central Government.

मध्य प्रदेश द्वारा अध्यादेश जारी करना

432. श्री हुकम चन्द कछवाय :

श्री डी० बी० चन्द्र गौडा :

श्री पी० के० चन्द्रप्यन :

श्री एम० एम० गोविन्दन नाथर :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि मध्य प्रदेश राज्य सरकार ने एक अध्यादेश जारी किया है जिसके अन्तर्गत किसी व्यक्ति को कंबी अधि तक उसके बिना कोई मामला दर्ज किये बिना बंदी बनाया जा सकता है और जिसे "मिनी सीसा" के नाम से जाना जाता है ;

(ख) क्या सरकार ने राज्य सरकार से कहा है कि यह लोकहित में नहीं है तथा उससे इस अध्यादेश को वापस लेने को कहा है; और

(ग) यदि हाँ, तो उस पर राज्य सरकार की क्या प्रतिक्रिया है ?

गृह मंत्री (श्री चरण सिंह) : (क) मध्य प्रदेश के राज्यपाल ने संविधान के अनुच्छेद 213 के खंड (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए 25 सितम्बर, 1977 को मध्य प्रदेश लोक अव्यवस्था निवारण (अस्थायी शक्तियाँ) अध्यादेश, 1977 की उद्घोषणा की थी। इस अध्यादेश में अधिक से अधिक तीन महीने की अवधि के लिए निवारक नजर-बंदी की व्यवस्था है।

(ख) जी नहीं, श्रीमान्।

(ग) प्रश्न नहीं उठता।

Expansion and Diversification of activity by M/s. Hindustan Lever Limited.

433. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether M/s. Hindustan Lever Ltd., a subsidiary of the London-based foreign Multi-National Corporation, Uni Lever, has been recently granted licences to expand and diversify its activity in India;

(b) if so, the details thereof; and

(c) the reasons why a foreign multi-National Corporation has been allowed to expand and diversify at a time when our country has the necessary resources and technical know-how to produce synthetic detergents etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) No industrial licence has been issued to M/s Hindustan Lever Limited during January—September, 1977.

(b) and (c). Do not arise.

Partial attitude of Doordarshan and A.I.R.

434. SHRI D. B. CHANDRE GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a number of Congress workers particularly workers of Congress Youth Forum were arrested when they were raising their voice against 'partial' attitude of Doordarshan and A.I.R.; and

(b) if so, the number of workers arrested and whether Government have considered their demand and if so, with what result ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) There have been reports of demonstrations at Akashvani Kendras at Lucknow, Delhi, Allahabad Gorakhpur and Varanasi to protest against the alleged partial coverage of arrest of Shrimati Indira Gandhi. There was also a demonstration by some person reportedly belonging to "Youth Revolutionary Group" at Bikaner.

(b) Ninety four demonstrators were arrested in New Delhi for unlawful assembly and other offences. Information regarding arrests, if any, at other places is being collected and will be placed on the Table of the House.

The protests were against alleged blacking out and omitting to cover activities of Congress Party following arrest of Shrimati Indira Gandhi. News broadcasts by Akashvani and Doordarshan are objective and balanced. There is no substance in the demand of demonstrators.

दरभंगा फारबिसगंज लेटरल रोड परियोजना

435. श्री विनायक प्रसाद यादव: क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के दरभंगा, सहरसा और फारबिसगंज को राष्ट्रीय राजपथ के साथ जोड़ने के लिये दरभंगा फारबिसगंज लेटरल रोड परियोजना का प्रारंभिक सर्वेक्षण कई वर्ष पूर्व किया गया था ;